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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 208/9/NCLT/AHM/2017


Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.01.2018**

Name of the Company: Ramesh T Mehta (HUF).
V/s.
Winsome Diamond & Jewellery Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u> |
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| 1. | Jaimin R. Dave | Adv | Petitioner |  |
| 2. | Priyank Dave | Adv | " | |

ORDER

Learned Advocate Mr. Jaimin Dave with Learned Advocate Mr. Priyank Dave present for Operational Creditor/Petitioner. None present for Respondent.

None appeared for Respondent in spite of service of notice.

Respondents not filed objections.

Heard arguments of learned Counsel for Petitioner.

Order reserved.


**MANORAMA KUMARI
MEMBER JUDICIAL**


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 30th day of January, 2018.